

ITEM NO.49

COURT NO.4

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S).
13661-13662/2015

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 16/01/2015
IN WT NO. 20/2015 AND DATED 10/04/2015 IN RA NO. 77247/2015 PASSED
BY THE HIGH COURT OF JUDICATURE AT ALLAHABAD)

CANTONMENT BOARD, AGRA THROUGH CEO

PETITIONER(S)

VERSUS

UNION OF INDIA AND ANR.
(WITH INTERIM RELIEF AND OFFICE REPORT)

RESPONDENT(S)

WITH
SLP(C) NO. 13776-13777/2015
(WITH INTERIM RELIEF AND OFFICE REPORT)

Date : 20/03/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Anupam Mishra, Adv.
Mr. V. J. Francis, Adv.
Mr. Shaktidhar Dube, Adv.

For Respondent(s)

Ms. Pinky Anand, ASG
Mr. B. Shekhar, Adv.
Ms. Kritika Sachdeva, Adv.
Ms. Pallavi Chopra, Adv.
Ms. Shirin Khajuria, Adv.
Mr. Raj Bahadur, Adv.
Mr. Abhinav Mukerji, Adv.
Mr. Gurmeet Singh Makker, Adv.

Mrs. Anil Katiyar, Adv.

Mr. Shreekant N. Terdal, Adv.

Mr. Mukesh Kumar Maroria, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is stated at the bar that a sum of Rs.3,50,00,000/- (Rupees Three crore and Fifty lakh) has been deposited in terms of the previous order of this Court dated 21st October, 2016 and the said amount has since been withdrawn/received by the petitioner - Cantonment Board, Agra.

In the order of this Court dated 21st October, 2016, it has been recorded that a Mediation Committee has already been constituted in terms of the judgment of this Court in "Rajkot Municipal Corporation and others Vs. Union of India"[(2013) 14 SCC 599] to go into the liability of the Cantonment Board to pay service charges for the services rendered by the Union of India (Railways and Postal Department) and the precise quantum of such liability. In the said order, it has also been observed that the Mediation Committee may continue its deliberations.

At the hearing today, we are informed that the Mediation Committee has not yet been constituted to go into the instant dispute. We direct the Cabinet Secretary of the Union to constitute a Mediation Committee forthwith and request the Committee to be constituted to submit its

report to this Court within a period of four months from the date of its constitution.

List the matters after four months.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER